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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Decided on: May 18, 2015

+ ITA 262/2014, C.M. No.10060/2014
+ ITA 263/2014, C.M. No.10062/2014
+ ITA 264/2014, C.M. No.10064/2014
+ ITA 265/2014, C.M. No.10066/2014
+ ITA 266/2014, C.M. No.10068/2014

DIRECTOR OF INCOME TAX -I Appellant

Through: Mr. Rohit Madan, Sr. Standing Counsel
with Mr. Akash Vajpayee, Advocate.

versus

ERICSSON AB Respondent

Through: Mr. Percy Pardiwala, Sr. Advocate, Mr.
Vikas Jain and Mr. Shubham Rastogi, Advocates.

CORAM:

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE R.K.GAUBA

MR. JUSTICE S. RAVINDRA BHAT (OPEN COURT)

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For detailed judgment, the decision dated 18.05.2015 in ITA No.
261/2014 may be referred to.

S. RAVINDRA BHAT
(JUDGE)

R.K. GAUBA
(JUDGE)

MAY 18, 2015

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